

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.109  
CP(IB)/156(AHM)2022

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Omkara Assets Reconstruction Private Limited  
V/s  
Parul Thakkr  
(Personal Guarantor)

.....Applicant

.....Respondent

**Order delivered on: 13/05/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Jay Kansara, Advocate a/w.  
: Ms. Nisha Ojha, Advocate  
For the Respondent / PG : Mr. Bhavesh Choksi, Advocate

**ORDER**

Now a rejoinder has been filed by the financial creditor on 16.04.2024, vide inward diary No. D-3103, annexing a copy of the letter dated 28.03.2024, whereby OTS dated 30.03.2024, was revoked by the financial creditor.

However, Learned Counsel for the applicant, Mr. Bhavesh Choksi, appears today in physical mode, but he is not well. Considering the health condition and having undergone surgery, we grant an adjournment in the matter for his recovery, which is not opposed by the Counsel for the applicant.

Re-list on 14.06.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**